



IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

ITEM No. 104
IB-822/ND/2021
IA/3913/2026

IN THE MATTER OF:

M/s. Five Ess Precision Components
Pvt. Ltd.
Vs
M/s. Hema Automotive Pvt. Ltd.

.... Petitioner

.... Respondent

Order under Section 7 of IBC, 2016

Order delivered on 18.08.2026
HYBRID HEARING (PHYSICAL & VC)

CORAM:

JUSTICE JYOTSNA SHARMA
HON'BLE MEMBER (JUDICIAL)

MS. ANU JAGMOHAN SINGH
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner (s) :
For the Respondent (s) :
For the Hero Fincorp : Mr. Sanjeev Singh, Adv, Ms. Sandipa
Ltd. Bhattacharjee, Ms. Anshita Argal, Mr. Kartik
Sharma, Adv. In IA/3913/2026
For the Erstwhile : Mr. Vishal Ganda, Ms. Riya Palnitkar, Ms.
Liquidator Gargi Patel, Advs.

ORDER

IA/3913/2026

1. This is an application filed under Regulation 8B of IBBI (Liq. Process) Reg., 2016 r/w Sec 60(5) of IBC, 2016 & Rule 11 NCLT Rules, 2016 seeking appointment of Mr. Hans Raj Bhogra, as the Liquidator of M/s. Hema Automotive Private Limited (In Liquidation) in place of Mr. Umesh Gupta in terms of the resolution passed by the CoC in a meeting held on 06.08.2026 with 100% voting. The necessary papers have been annexed in the application.
2. It is submitted by the Applicant that the name of the new Liquidator, Mr. Hans Raj Bhogra bearing Registration No. IBBI/IPA-003/IPP-N00389/2021-2022/13940 has been approved by 100% votes that the Applicant has been authorized to file the application for replacement.
3. The registration certificate and the consent have been brought on record however, as far the AFA is concerned the Counsel for the



Applicant submits that the same has been filed but is yet to come on record.

4. In view of the above submissions, Mr. Umesh Gupta replaced by Mr. Hans Raj Bhogra as the liquidator.
5. He is directed to file/bring the valid AFA on record within next 5 days.

Accordingly, this IA is **disposed of**.

Sd/-
(ANU JAGMOHAN SINGH)
MEMBER (T)

Sd/-
(JYOTSNA SHARMA)
MEMBER (J)